

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. Vatavruksha Entertainment Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vatavruksha Entertainment Private Limited
2.	Date of incorporation of corporate debtor	12/03/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2014PTC150962
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No 102, SR 925A FC Road, Shivaji NGR, Opp Dinday, Pune – 411016, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	19 th January, 2023
7.	Estimated date of closure of insolvency resolution process	18 th July, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pavankumar Bhattiprolu
		Reg No.: IBBI/IPA-002/IP-N00762/2018-2019/12371
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID: bhattiprolupavan@gmail.com
		Address: 5-9-30/5, Flat No. 304/ A, 3rd Floor, Paigah Plaza, Basheerbagh, Hyderabad, Telangana - 500029
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email ID: ip.vatavruksha@sankalp-ipe.com
		Address: 401, 4 th Floor, The Central Building, Shell Colony Road, Chembur, Mumbai, Maharashtra - 400071
11.	Last date for submission of claims	02 nd February, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable on the basis of information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable on the basis of information available
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of VATAVRUKSHA ENTERTAINMENT PRIVATE LIMITED on 19th January, 2023 vide order no. CP (IB) 407/MB/2022.

The creditors of VATAVRUKSHA ENTERTAINMENT PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 02nd February, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**IP Pavankumar Bhattirprolu
Interim Resolution Professional of Vatavruksha Entertainment Private Limited
IP Registration No: IBBI/IPA-002/IP-N00762/2018-2019/12371**

Date: 21st January, 2023

Place: Hyderabad